

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	BHASIN INFOTECH AND INFRASTRUCTURE PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	23 rd May 2006
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN: U72300DL2006PTC149113
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 13A, Mohan Cooperative, Industrial Estate, Mathura Road, New Delhi 110044 Earlier at:- 28, Raja Garden, New Delhi – 110015 Corporate Office:- 615-618, Le Meridian Commercial Tower, Janpath, New Delhi - 110001
6.	Insolvency Commencement date in respect of corporate debtor	12 th January 2022 (Date of Receipt of order: 8 th February 2022)
7.	Estimated Date of closure of insolvency resolution process	11 th July 2022 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Umesh Gupta IBBI/IPA-001/IP-P-00848/2017-2018/11431
9.	Address and Email of the Interim Resolution Professional as registered with the Board	Unit No. 111, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: - umesh@vamindia.in
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Immaculate Resolution Professionals Private Limited Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: - cirp.bhasininfotech@gmail.com
11.	Last Date of Submission of Claims	22 nd February 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors (Allottees under real estate projects)



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13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Financial Creditors (Allottees under real estate projects):- The financial creditors in this class may propose any of the following insolvency professionals, who have given their consent to act as authorized representatives, in Form CA to be submitted by them:- 1. Mr. Rakesh Kumar Jindal (IBBI Registration No:- IBBI/IPA-002/ IP- N01148/2021-2022/13963 2. Mr. Vijay Kishore Saxena (IBBI Registration No.:- IBBI/IPA-001/IP- P01766/2019-2020/12708 3. Mr. Man Mohan Vij (IBBI Registration No.:- IBBI/IPA-001/IP-P01326/2018-2019/12099 The Insolvency Professional proposed by the highest number of financial creditors in the class shall be proposed to the adjudicating authority for appointment as Authorised Representative of financial creditors in the class – Financial Creditors (Allottees under real estate projects) in accordance with Regulation 16A of CIRP Regulations, 2016.
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link: - https://ibbi.gov.in/home/downloads https://www.ibbi.gov.in/ips-register/view-ip/1

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Bhasin Infotech and Infrastructure Private Limited** on 12th January 2022.

The creditors of **Bhasin Infotech and Infrastructure Private Limited** are hereby called upon to submit their claims with proof, on or before **22nd February 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (**Allottees under real estate projects**), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class -**Financial Creditors (Allottees under real estate projects)** in Form CA.



Submission of false or misleading proof of claims shall attract penalties.



Umesh Gupta

Interim Resolution Professional

For Bhasin Infotech and Infrastructure Private Limited

Place: Gurgaon, Haryana

Date: 10th February 2022